

(c) whether these recommendations have been implemented; if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION (SHRI ANANTH KUMAR): (a) The major recommendations made by the Courts of Inquiry for making improvement in the functioning of DGCA are as under:

i. *Accident to Sahara India Airlines Boeing-737 Aircraft VT-SIA At ICI Airport on 8.3.1994.*

(i) Manpower needs to be enhanced and work requires to be re-distributed and reorganised.

(ii) Work connected with grant/renewal of pilot licenses along with approval; of Check Pilots/Instructor/Examiners should be placed under Flight Inspection Directorate, (iii) Operation section should be formed under Flight Inspection Directorate to look after approvals of simulators, and Advanced Training Institutions etc. (iv) A senior, experienced and fully qualified Instructor/Examiner on modern Jet aircraft should be In-charge of training and licensing and flight: crew standard section.

ii. *Accident to Super King Air B-200 Aircraft VT-EUJ of Punjab Government near Kulu on 9.7.1994.*

There is need for strengthening the existing One-Man Accident Prevention Cell under a Director, which should consist of adequate number of professionals in the fields of Air Traffic Control, flying and engineering.

(b) and (c) In order to implement the recommendations made by the Courts of Inquiry for making improvements in the functioning of DGCA, the Government had constituted a Committee under the Chairmanship of Air Marshal J.K. Seth (Retd.), The report of the Committee is under review, Meanwhile, the Flight Inspection Directorate in DGCA, headed by a Chief Flight Inspector, has been strengthened for monitoring the operational aspects pertaining to flight crew and other key operational personnel.

Further, Training & Licensing and Flight Crew Standards Directorates have placed under the supervision of a Dy. DGCA holding a professional pilot license.

#### **Extension of runway at Ahmedabad airport**

1360. SHRI AHMED PATEL: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether physical work for the extension of runway of Ahmedabad airport in Gujarat has been taken up as per schedule;

(b) if so, by when the work is likely to be completed; and

(c) if answer to (a) be in negative, the reasons therefor?

THE MINISTER OF CIVIL AVIATION (SHRI ANANTH KUMAR): (a) and (b) Detailed engineering and field investigations have been completed as per schedule and tender formalities are being completed.

(c) The tentative date for commencement of work is August, 1998 and it will take 24 months for completion.

#### **Foreign participation in Management of International Airports**

1361. PROF. RAM KAPSE: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government have taken a decision that ten international airports in the country be managed by separate companies; if necessary, with foreign participation;

(b) the terms and conditions prescribed for the foreign participation; and

(c) airport-wise estimated expenditure required to be incurred annually?

THE MINISTER OF CIVIL AVIATION (SHRI ANANTH KUMAR): (a) to (c) The entire matter is under consideration.